N O T I C E

IN PARTIAL MODIFICATION to the Judicial Assignment at the **Principal Seat at Bombay**, which would have come into effect from 5th July 2021, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday 5th July 2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **A. A. SAYED** AND The Hon'ble Shri. Justice **V. G. BISHT** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.
2	The Hon'ble Shri Justice **K. K. TATED** AND The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 34)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. (B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). **(C) All First Appeals.** **(D) Civil Writ Petitions from the year 2019 onwards not assigned to other Courts.**	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. (B) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). **(D) Civil Writ Petitions from the year 2019 onwards not assigned to other Courts.**
3	The Hon'ble Shri Justice **S. J. KATHAWALLA** **AND** The Hon'ble Shri. Justice **MILIND JADHAV** **(Court Room No. 20)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Civil Writ Petitions relating to Energy and Airports. (C) Civil Writ Petitions relating to	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Writ Petitions relating to Energy and Airport. (C) Writ Petitions relating to Forests.

		Forests. (D) Contempt Appeals. (E) All Letters Patent Appeals. (F) All Arbitration Appeals pertaining to Division Bench. **(G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.**	(D) All Arbitration Appeals pertaining to Division Bench. (E) All Appeals (except those assigned to other Court).
4	The Hon'ble Smt. Justice **S. S. JADHAV** **AND** The Hon'ble Shri Justice **S. P. TAVADE** **(Court Room No. 6)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. **(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.** **(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.**	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court. (B) Civil Writ Petitions relating to resettlement of project affected persons. **(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.** **(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.**

Dated this 1st July 2021

By Order,

Sd/-
(D. P. Surana)
I/c Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.